

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

120. IA.5596/2023

I.A 5783/2023

I.A. 5724/2023

IN

C.P. (IB)-571(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Union Bank of India

VS

Peri Nitrates Private Limited

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

PCS Pramodkumar Ladda for the Resolution Applicant is present through VC.

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1. Ld. Counsel for the Applicant submits that the above application has already disposed of vide order dated 04.03.2024 and same is wrongly listed on today's board.

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2. The above application has been filed by the RP seeking liquidation of the Corporate Debtor. However, Ld. Counsel submits that Resolution Plan has been approved by the COC and applicant is in the process of filing an application for approval of the Resolution Plan.
3. In view of the above, Applicant seeks withdrawal of the above application. Permission is granted.
4. Accordingly, the above application **dismissed as withdrawn.**

I.A. 5596/2023

1. At the Request of the Applicant, list on **26.06.2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)